# 113 Papers laid

total cost of Rs. 50.64 crores was submitted by the Government of West Bengal to Government of India for obtaining assistance'from the I.D.A. (an affiliate of the World Bank) for the financing of the project. The items of development included under the project are minor irrigation schemes (shallow tube wells, deep tube wells and river lift irrigation), and schemes for the development of regulated markets and feeder roads. The project was presented by Government of India to the I.D.A. who have appraised the proposals through Missions sent out to India. Further developments are awaited.

#### tlndian Potash Limited

225. SHRI SUHRID MULLICK CHOWDHURY Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state :

(a) whether it is a fact that more than forty per cent shares in Indian Potash Limited are held by three foreign-owned large business houses;

(b) whether it is also a fact that Government companies and cooperative institutions own about fifty per cent stock in 1his company; and

(c) whether Company Law Administration has given any suggestions to the Ministries of Petroleum and Chemicals and Agriculture regarding management of this company ?

THE DEPUTY MINISTER IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI PRABHUDAS PATEL): (a) No, Sir,

(b) The companies in the public sector and joint sector together with cooperative institutions own 64% stock in this company.

(c) No. Sir,

## % Indebtedness of landless labour

244. SHRI DEORAO PATIL : Will the Minister of AGRICULTURE AND IRRI-GATION be pleased to state :

(a) whether Government propose	to
take steps to relieve the indebtedness	of
landless labourers especially amongst	the
Scheduled Tribes; and	

(b) if so. what steps are proposed to be taken by the Central Government?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRT SHAH NAWAZ KHAN : (a) and (b) On the basis of the

tTransferred from the I8th November, 1974

'Transferred from the 19th November. 1974.

### Gujarat Ownership Flats Rules 1974

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING (SHRI MOHAN DHARIA) : Sir, I beg to lay on the Table a copy of the Government of Gujarat Notification No. GHT/ 52/74/FOB/1073/A-1. dated the 18th Sep| recommendations made by a Study Team set up by Government of India on the relief of indebtedness', land alienation, etc. concerning tribals in the T.D.A. (Tribal Development Agency) Projects, work has been initiated for relieving the indebtedness of participant tribals in these pilot projects for the development of tribals in selected areas of Andhra Pradesh. Bihar, Madhya Pradesh and Orissa.

I During the Fifth Five Year Plan, a new strategy for the development of tribal! areas has been evolved and accordingly Sub-Plans/Integrated Tribal Development I Projects are being formulated by States for areas having more than 50% tribal concentration. In the guidelines issued for [ the purpose by the Planning Commission and the Ministry of Home Affairs, redemption of indebtedness has been accorded very high priority.

## India's requirements of Potash Fertilizer

# 255. SHRI SARDAR AMIAD ALI; SHRI HARSH DEO MALAVIYA : SHRI N. R. CHOUDHURY :

Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state :

(a) the names of companies or consortiums which import bulk of requirements of potash fertilizer; and

(b) whether these companies or the consortiums are dominated by the foreignowned capital, and if so whether Governmeni propose to Indianise them ?

THE DEPUTY MINISTER IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI PRABHUDAS PATEL) : (a) and (b) Potassic fertilisers are not imported by any company or consortiums. These fertilisers are imported by the Ministry of Agriculture and Irrigation through the Department of Supply and through Minerals and Metals Trading Corporation.

## PAPERS LAID ON THE TABLE

tember, 1974. publishing the Gujarat Ownership Flats Rules 1974, under subsection (3) of section 44 of the Gujarat

tTransferred from the 19th November, 1974.

Ownership Flats Act, 1973, read with subclause (iii) of clause (c) of the Proclamation dated the 9th February. 1974, issued by the President in relation to the State of Gujarat, together with a statement (in English and Hindi) giving reasons for not laying the Hindi version of the Notification. [Placed in Library. *See* No. LT. 8546/74].

SHRI MOHAN DHARIA : Sir. I also beg to lay on the Table a copy (in English and Hindi) of the Ministry of Works and Housing Notification G.S.R. No. 2736, dated the 19th October, 1974, publishing the Delhi Development Authority (Procedure to Stop Development) Rules. 1974. under section 58 of the Delhi Development Act. 1957. [Placed in Library. *See* No. LT 8545/74]

### Reports of the Monopolies and Restrictive Trade Practices Commission

THE DEPUTY MINISTER IN THE MINISTRY OF LAW. IUSTICE AND COMPANY AFFAIRS (SHRI BEDA-BRATA BARUA) : Sir, I beg to lay on the Table a copy each (in Hindi) of the following Reports of the Monopolies and Restrictive Trade Practices Commission :—

(i) Report under section 21(3)(b) of the Monopolies and Restrictive Trade Practices. Act. 1969. in the case of M/s J Mettur Chemical and Industrial Corporation Limited. Salem, and the Order dated the 27th September, 1971. of the Central Government thereon.

(ii) Report under section 21(3)(b) of I the Monopolies and Restrictive Trade Practi ces. Act, 1969 the case of Systro-, nics (A division of Sarabhai Sons Private Limited), Ahmedabad and the Order dated the 20th luly, 1973. of the Central J Government thereon.

(iii) Report under section 21(3)(b) of the Monopolies and Restrictive Trade Practices, Act, 1969. in the case of M/s. Telerad Private Limited. Bombay, and the Order dated the 21st February 1974, of the Central Government thereon. TPlixed in Library. See for (i) to (iii) No. LT 8571/741"

SHRI NIREN GHOSH (West Bengal) : Sir. when these Reports of the MRTPC are j laid on the Table, why does the Government not mention the cases which fall within th; ;mbit of the MRTP and yet they are not referred to the MRTPC ? The MRTPC is by passed. And in this way a sort of help to the monopoly houses is being given. So we want to know the number of cases. Along with these Reports, that information also should be laid on the Table of the j House.

SHRI BEDABRATA BARUA : Sir, this information is not to be laid on the Table

of the House. If he asks a specific, separate question, we shall answer.

### Annual Report (1972-73) of the PostGraduate Institute of Medical Educationand Research, Chandigarh and Related

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI A. K. M. ISHA0UE |; Sir. I beg to lay on the Table, under section 19 of the Post-Graduate Institute I of Medical Education and Research Chandigarh Act, 1966, a copy (in English and Hindi) of the Sixth Annual Report of the Post-Graduate Institute of Medical Education and Research, Chandigarh, for the vear 1972-73. [Placed in Library. See No. "LT 8595/741

## The Bombay Prohibition (Manufacture of Spirit) (Gujarat Amendment) Rules. 1974

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DE-PARTMENT OF CULTURE (SHRI ARVIND NETAM) : Sir. I beg to lay on the Table, under sub-section (4) of section 143 of the Bombay Prohibition Act, 1949with sub-clause (iii) of clause (c) of the Proclamation dated the 9th February, 1974, issued by the President in relation to the State of Gujarat, a copy of the Government of Gujarat Notification No. GH/SH/ 822/BPA-1073-608O-P dated the 18th lune, 1974, publishing the *Bombay Prohibition* (Manufacture of Spirit) (Gujarat) (Amendment) *Rules*, 1974, together with a statement (in English and Hindi) givine reasons for not laying the Hindi version of the Notification. [Placed in Library. *See* No. LT 8549/74].

## Notifications of the Ministry of Agriculture(Department of Agriculture) and relatedpapers

THE DEPUTY MINISTER IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI PRABHUDAS

PRABHUDAS \*PATEL) : Sir, I beg to lay on the Table a copy each (in English and Hindi) of the following Notifications of the Ministry of Agriculture (Department of Agriculture) under sub-section (6) of section 3 of the Essential Commodities Act. 1955 :--

(i) Notification G.S.R. No. 443(E). dated the 1st November, 1974.

(ii) Notification G.S.R. No. 457(E), dated the 8th November, 1974, publishing the Fertilizer (Movement Control) (Fourth Amendment) Order. 1974.

(iii) Notification S.O. No. 657(E;, dated the 15th November, 1974, publishing the Delhi, Meerut and Bulandshahr Milk (Export) Control Order, 1974. [Placed in Library. *See* No. LT 8550 & 8610/74 for (i) to (iii)].